

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO. 585
TO BE ANSWERED ON 06.02.2017**

Ombudsman for Private Universities

585. SHRI HUKUM SINGH:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has cancelled the recognition of any deemed universities in the country during the last three years and the current year;
- (b) if so, the details of such universities, State-wise;
- (c) the steps taken by the Government to safeguard the interest of students undergoing their studies in such universities;
- (d) whether the Government has ordered the private universities and colleges to appoint ombudsmen and committees to solve various problems faced by the students; and
- (e) if so, the details thereof and the list of ombudsmen appointed by the deemed and private universities?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) to (c): No, Madam. The Central Government has not cancelled the recognition of any Deemed to be Universities in the country during the last three years and the current year. However, as per the request of Deemed to be Universities for relinquishing their Deemed to be University status, the Central Government in the year 2015 withdrew the status of Deemed to be University from Bihar Yoga Bharati, Munger, Bihar & Swami Rama Vidyapeeth, Dehradun, Uttarakhand. The status was withdrawn with effect from passing out of the last batch of admitted/enrolled students. The promoters of Bihar Yoga Bharati & Swami Rama Vidyapeeth were directed to safeguard the interest of the last batch of students enrolled/admitted by them.

(d) & (e): UGC has notified UGC (Grievance Redressal) Regulations, 2012 wherein it has been made mandatory for all the Universities to appoint an Ombudsman for redressal of grievances of students. Apart from this, as per the UGC (Institutions Deemed to be Universities) Regulations, 2016, it is mandatory for all the Deemed to be Universities to have Grievance Redressal Mechanism for individual grievances and complaint(s). The Central Government does not maintain the list of ombudsman appointed by Deemed to be Universities & Private Universities.
